

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-183(PB)/2024

IN THE MATTER OF:

Ambica Enclave Private Limited Petitioner
Vs	
Proplarity Infrastructure Private Limited Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner	:	Alok Tripathi, Advocate
For the Respondent	:	

ORDER

Ld. Counsel for the Petitioner is present. Affidavit of service is stated to be filed on 24.04.2024. None appeared on behalf of the Respondent(s).

Await appearance of Respondent(s). One more opportunity is being given to the Respondent(s) to appear and file reply, (if any) before the next date of hearing. At request, list the matter on **08.05.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

01.05.2024
Lalit